

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/MP/2019**

Subject : Petition under Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commission's directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016 regarding FGD etc.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and Others

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Puja Priyadarshini, Advocate, MPL  
Shri Nived VVN, Advocate, MPL  
Shri Pramod Singh, Advocate, MPL  
Shri Pankaj Prakash, MPL  
Ms. Vinita Sasidharan, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Anoop Pandey, TPDDL  
Shri Anurag Bansal, TPDDL

**Record of Proceedings**

Learned counsel for the Respondent, TPDDL sought permission to file reply during the course of the day. Learned counsel for the Petitioner requested for two weeks' time to file rejoinder to the same. Request was allowed by the Commission.

2. The Commission directed the Respondents to file their replies by 27.8.2019 with an advance copy to the Petitioner who may file its rejoinder, on or before 6.9.2019.

3. The Commission directed the Petitioner to submit, on affidavit, by 4.9.2019 the detail note on bidding (ICB or domestic) award of different packages (firm basis or escalation basis), bidders participated in the bid and L-1 bidder with awarded cost of packages, etc.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Legal)**

